

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA

[Circuit Court at Ranchi]

O.A./051/00254/2018

Date of order : 13th September, 2018

C O R A M

THE HON'BLE MR. A.K. PATTNAIK, MEMBER(J)
HON'BLE MR. PRADEEP KUMAR, MEMBR (A)

Tapti Sarkar (Biswas), W/o Shyama Sarkar, Resident of Type-II, N2,
Block-2, Qr.No.21, CIP, Kanke, Jharkhand – 834006.

..... Applicant.

By Advocate : Shri M.A. Khan.

Vrs.

1. Union of India through Directorate General, Ministry of Health and Family Welfare, Govt. of India, New Delhi – 100001.
2. Director, Govt. of India, Central Institute of Psychiatry, Kanke, Ranchi – 834006, Jharkhand.

..... Respondents.

By Advocate : Smt. M. Patra.

ORDER
[O R A L]

Per A.K. Pattnaik, J.M.:- This O.A. has been filed under section 19 of the A.T. Act with the following prayers:-

“(i) Applicant prays for direction upon the respondents to pay the minimum wages to the applicant right from the date of the joining till date with arrears.

(ii) Applicant seeks direction upon the respondents to grant temporary status and to regularize the service of the applicant with full service benefits.”

2. Shri Khan, learned counsel for the applicant submitted that although the applicant preferred series of representation, the last being made on 28.01.2015, but till date the official respondents have not taken any steps for her regularization.

3. As we are not satisfied from the synopsis that the applicant is rendering her service since 1989, in our considered view, we should dispose of this O.A. awaiting the reply from respondent No.2 to consider the case of the applicant keeping in mind her conduct, service to the organization as well as length of uninterrupted service rendered by the applicant in the respondents' organization and after such consideration, if the applicant is otherwise found eligible, then her case may be considered for regularization. Entire exercise be completed within a period of three months. No costs.

[Pradeep Kumar]/M(A)

[A.K. Pattnaik]/M/(J)

sk/s/-